

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**36/241-242/ND/2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
29.01.2018**

**NAME OF THE COMPANY: Sh. Vinay Kumar Aggarwal & Anr. Vs. Uniworld  
Builders Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 241-242**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s): Counsel for the Petitioner.

For the Respondent (s): None

**ORDER**

Ld. Counsel for the petitioners has pressed for grant of interim relief on grounds that the fixed asset of the company being land is being transferred without due notice to them.

In view of the same, pending notice to the respondent, it is directed that the status quo be maintained in respect of the fixed asset of the company as also in respect of the Board of Directors and the shareholding pattern of the parties.

Notice be served Dasti, returnable on 16<sup>th</sup> February, 2018.



**(Deepa Krishan)  
Member (T)**



**(Ina Malhotra)  
Member (J)**